

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-104**  
IB-1440(ND)/2018  
In  
New IA-3861/2020

**IN THE MATTER OF:**

M/s K.K.R. India Financail Services Pvt.Ltd.

**Vs.**

M/s Kwality Ltd.

**...FINANCIAL CREDITOR**

**...CORPORATE DEBTOR**

**SECTION**

**U/s 7 IBC Code 2016**

**Order delivered on 21.09.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC : Mr. Kush Sharma, Ms. Asiya Khan for Bank of Baroda  
For the Respondent/CD :  
For the Intervener/RP : Mr. Sumant Batra, Ms. Niharika Sharma, Advocates  
For the CoC :Mr. Ankur Mittal, Ms. Jasveen Kaur, Ms. Meera Murali, Advocates

**ORDER**

**IA 3861 of 2020:-**

Counsel for the Applicant is present and prayed for early hearing of **CA 992 of 2019** the application is **allowed**.

At this stage Resolution Professional viz., Mr. Suman Batra has caused appearance on behalf of the Respondent and prayed for filing rejoinder in **CA 992 of 2019**. The IRP may file the rejoinder. Matter is posted for making final submissions.

List this matter on 21<sup>st</sup> October 2020.

-Sd-

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

-Sd-

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

UPASANA